

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1393 of 2003

Allahabad this the 04th day of August, 2004

Hon'ble Mr. Justice S.R. Singh, V.C.
Hon'ble Mr. D.R. Tiwari, A.M.

Smt. Geeta Singh, Wife of Shri Vinod Kumar Singh,
resident of village and post office Nasirabad Kalan,
District Mau.

Applicant

By Advocate Shri B.N. Singh
Shri Harendra Prasad

Versus

1. Union of India through Secretary M/o Communication
Department of Posts, Sansad Marg, New Delhi.
2. Senior Superintendent of Post Offices, Azamgarh
Division, Azamgarh.
3. Assistant Superintendent of Post Offices, Mau,
Sub Division, Mau.

Respondents

By Advocate Shri Rajeev Sharma
Shri Saumitra Singh

O R D E R (Oral)

Hon'ble Mr. Justice S.R. Singh, V.C.

One Shri Rama Shanker Singh, Gramin Dak Sewak,
Branch Post Office Nasirabad Kalan, District Mau was
permitted to proceed on leave w.e.f. 01.10.2002 to
31.12.2002 (92 days). The charge was given to the
applicant as substitute and her engagement as substitute
came to be approved by Superintendent of Post Offices,
Azamgarh vide order dated 21.10.2002 annexed as annexure-5
to the O.A. The leave granted was subsequently extended

Parj

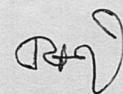
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and during the extended period of leave Shri Rama Shanker Singh was retired on 31.12.2003. The applicant who has been working as substitute, has instituted this O.A. for issuance of direction to the respondents to pay her salary and permitted her to continue till a regularly candidate becomes available. The applicant has also prayed for regularisation of her services.

2. Having heard the counsel for the parties, we are of the view that applicant has not been able to make out a case for regularisation. However, having regard ^{b7c} _{upon} the fact that one substitute cannot be replaced by another substitute, we dispose of this OA. with direction to the respondents that the applicant shall be permitted to continue till a regularly selected candidate becomes available. The applicant shall also be entitled to her wages/emoluments for the period she ^{b7c} has worked and or will _{be} working hereafter. No order as to costs.


Member (A)


Vice Chairman

/M.M./